COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 27 OF 2018 &</u> IA NO. 1154 OF 2017 & IA NO. 545 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited Appellant(s)

Versus

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv

Mr. Anupam Varma Mr. Rahul Kinra

Mr. Ashutosh K. Srivastava

Mr. Anurag Bansal (Rep.)

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit for R-1

ORDER

(IA NO. 1154 of 2017)

(Application for exemption from filing typed copy of dim annexure)

In this application the appellant has prayed that filing of typed copy of dim annexure may kindly be exempted.

In the light of the statement made in the application and the reasons shown therein, IA No. 1154 of 2017 is allowed as sufficient cause has been made out. Production of typed copies of dim annexure is dispensed with at present. The application is disposed of as such.

Two weeks' time, i.e. on or before 8-6-2018, is granted to the learned counsel for the Appellant to enable him to file typed copies of dim annexure as notified by the Registry.

(IA NO. 545 of 2018) (Application for condonation of delay in filing reply)

Mr. S. Venkatesh, Learned Counsel, appearing for the Respondent, submitted that there is five days' delay in filing reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and the delay may kindly be condoned. His submission is placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing reply is condoned. IA No. 545 of 2018 is allowed. The application is disposed of.

APPEAL NO. 27 of 2018

Mr. S. Venkatesh, Learned Counsel, appearing for the Respondent prays for one week's time to take necessary instruction from his party. His submission is placed on record.

One week's time is granted to the learned counsel for the Respondent to enable him to take necessary instruction from his party.

List the matter on <u>1-6-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member